

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3017
ANSWERED ON:15.03.2013
CAFFEINE IN ENERGY SOFT DRINKS
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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the quantity of caffeine permitted to be added in energy/soft drinks under relevant laws/orders;
- (b) whether the manufacturers comply with the said laws;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether some of the manufacturers have requested to permit an increase in the amount of caffeine to be added in the said drinks; and
- (e) if so, the quantity of caffeine sought to be added in the said drinks and the reaction of the Government thereto?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c): Regulation 2.10.6 of Food Safety and Standards (Food Product Standards & Food Additives) Regulation, 2011 prescribes the limits of caffeine (not exceeding 145 ppm) to be added in Beverages Non-Alcoholic Carbonated Drinks. Under FSS Act/Rules/Regulations, it is mandatory for the Food Business Operator to comply with this standard. The Food Safety and Standards Authority of India has formulated draft standards for caffeinated beverages (energy drink) prescribing the limit of caffeine up to a maximum limit of 320ppm. However, provisional NOC is being issued to the Food Business Operators dealing in energy drinks, specifying the limit of caffeine and labeling requirements thereon. Accordingly, samples are drawn regularly by state/ U.T. Governments and action is taken against the offenders, in case where samples are found to be non conforming.

(d): No such request has been received

(e): Does not arise.